

4.	Gujarat	287.91	206.81	296.63
5.	Haryana	43.37	59.62	54.34
6.	Himachal Pradesh	6.52	24.55	32.26
7.	Jammu & Kashmir	10.27	23.42	13.02
8.	Karnataka	148.21	192.75	142.17
9.	Kerala	97.43	52.97	43.54
10.	Madhya Pradesh	69.83	59.50	62.44
11.	Maharashtra	392.00	424.65	466.20
12.	Manipur	0.79	0.43	0.54
13.	Meghalaya	0.60	1.24	1.70
14.	Nagaland	1.29	0.68	1.75
15.	Orissa	46.46	45.72	94.14
16.	Punjab	47.41	138.59	60.53
17.	Rajasthan	70.01	159.87	125.74
18.	Sikkim	0.24	0.18	0.20
19.	Tamil Nadu	146.77	182.18	343.75
20.	Tripura	0.93	1.02	3.55
21.	Uttar Pradesh	146.36	125.43	175.76
22.	West Bengal	100.39	85.38	135.13
23.	Union Territories	42.10	50.61	92.10
		1772.83	2059.52	2469.09

Notes : (1) Institutions covered are IDBI, IFCI, ICICI, LIC UTI and GIC.

(2) IDBI figures exclude overseas buyers' credit, foreign lines of credit, overseas investment finance, pre-shipment credit, subscriptions to share & bonds of financial instts., seed capital and guarantees.

(3) In respect of all other institutions guarantees, if any, have been included.

Ezhimala Naval Academy

4066. SHRI ZAVIER ARAKAL : Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that certain groups are acting against the early start of the Ezhimala Naval Academy ; and

(b) if not, the reasons for the delay in the works ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO) : (a) and (b) A number of

suits were filed in the Kerala High Court regarding acquisition of land for the Naval Academy in Ezhimala. Five such petitions had been heard and dismissed by the court on 6th October, 1983. Suits filed by two institutions of Ramanthali are still pending in the court. However, action for the acquisition of the land is being progressed by the State Government and the work on the Academy can be taken up after the land is handed over by the State Government.